# GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.296 TO BE ANSWERED ON 22.07,2025

#### CENTRAL LIST OF OTHER BACKWARD CLASSES

296. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH: SHRI MANICKAM TAGORE B: SHRI SURESH KUMAR SHETKAR:

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether since 2018, no comprehensive update to the Central List of Other Backward Classes has been published if so, the reasons for this delay;
- (b) whether the Government plans to release an updated and consolidated list soon and if so, the details thereof;
- (c) whether some specific castes or communities have been added or modified in the Central OBC list since 2018, if so, the reasons the Ministry has initiated a full revision or nationwide review of OBC classifications despite social and demographic changes;
- (d) the reaffirmation of States' powers to identify OBCs through the 2021 amendment and is the manner in which the Ministry coordinating with State Governments to ensure harmonization and timely reflection of eligible communities in the Central List; and
- (e) the details and number of proposals for inclusion, exclusion, or revision have been received by the National Commission for Backward Classes (NCBCs) since 2018 and the percentage of these have been acted upon by the Central Government?

### **ANSWER**

# MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI B.L.VERMA)

(a) to (e): After 102nd Constitution Amendment Act, 2018 which came into force on 11.08.2018, inclusion/exclusion in the Central List of Socially and Educationally Backward Classes is done in accordance with the provisions of Article 342A of the Constitution of India.

The 105<sup>th</sup> Constitutional Amendment Act, 2021, restored the States' power to identify OBCs for their own Lists.

National Commission for Backward Classes has informed that they have tendered 09 (Nine) Advices.

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